financial assistance every year. They are prioritised for sanction subject to the availability of funds and feasibility of proposals.

(b)and (c) The State Government through a resolution dated 17.8.96 has constituted a Special Tourism Authority. The State Government is developing a Special Tourism Area towards the south of the Puri town over an area of 3500 Acres (Approximately) extending upto Chilika Lake. The special tourism area is planned to be a premier International tourist destination and will provide all facilities such as hotel accomodation, air strip, golf course, amusement parks, convention centre. handicraft emporia etc. over a compact area to attract tourists in large numbers. The State Government has resolved to constitute the Special Tourism Authority, Puri which will act as an apex body in the State for formulation of general guidelines and principles for overall promotion of tourism in the Special Tourism Area.

## Backlog for SC/STs in the Ministry of Parliamentary Affairs for various Post

3523. SHRI MOHINDER SINGH KALYAN: Will the Minister of PARLI-AMENTARY AFFAIRS be pleased to state:

(a) whether the reserved posts meant for Scheduled Castes, Schaduled Tribes and other Backward Communities have been filled up during the last 3 years and till date in his Ministry;

(b) whether any backlong of posts reserved for them still remain unfilled; and

(c) if so, by when that backlong is expected to be cleared?

THE MINISTER OF STATE IN THE MINISTRY of PARLIAMENTARY AF-FAIRS (DR. U. VENKATESWARLU): (a) to (c) As for as vacancies meant for SCs, STs and OBCs. filled by promotion in the Ministry of Parliamentary Affairs are concerned, these were filled by the candidates from the respective categories during the last three years and till date as and when vacancies arose. However, when eligible candidates belonging to these categories were not available, those vacanceies were dereserved and reservations carried forward to the subsequent Recruitment Years. Regarding reserved vacancies filled by direct recruitment, there is a ban on de-reserving and the Ministry has no power for dereserving the vacancies and the unfilled reserved vacancies arc treated as backlong vacancies. As such, there are two backlong vacancies (SC-1 & ST-1) in Group 'B' posts and two backlong vacancies have already been reported to SSC for inclusion in the Special Recruitment Drive, 1996. These vacancies will be filled up on receipt of Staff nominations from Selection Commission.

## Revenue Scam in Varanasi, Uttar Pradesh

3524. SHRI MAULANA OBAIDUL-LAH KHAN AZMI: Will the Minister of FINANCE be pleased to state:

(a) whether a revenue scam in a land racket has been detected in Varanasi, U.P.;

(b) if so, the details thereof; and

(c) the action taken by Government in the matter?

THE MINISTER OF FINANCE & MINISTER OF COMPANY AFFAIRS (SHRI. P. CHIDAMBARAM): (a) Yes Sir, As per news paper reports certain irregularities in land transactions in Varanasi have been detected by local District Revenue Authorities.

(b) It is alleged that land in six villages namely Ranipur, Patiya, Bajardiha, Kakarmatta, Tulsipur and Newada was acquired by the District Land revenue Authorities and the revenue rights on these lands was entered in the name of U.P. Awas Vikas Parishad. On the above